

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3875 of 2020**

Deo Bansh Yadav ..... Petitioner

**Versus**

The State of Jharkhand ..... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**  
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For the Petitioner : Mr. Binod Kr. Dubey, Advocate

For the State : Ms. Sweta Singh, APP  
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**02/ 21.07.2020** Heard through V.C.

2. The instant application has been preferred by the petitioner for grant of regular bail in connection with S.T. No.09/2016, arising out of Panki P.S. Case No.56 of 2014, corresponding to G.R. No.1374 of 2014, registered under Sections 147, 148, 149, 302, 120 B of the Indian Penal Code, 27 of Arms Act and Section 17 of the C.L.A. Act, pending in the court of learned Additional Sessions Judge -V, Palamau at Daltonganj.

3. At the outset learned counsel for the petitioner submits that the petitioner has falsely been implicated in the present case and though he was named by the informant in the FIR but in fact he is not concerned with the death of Late Ishwar Oraon. Actually his name has come up on the basis of the confessional statement of the co-accused persons. He further submits that the other co-accused, namely, Vijay Yadav @ Kunj Jee, whose case is similarly situated, has been granted bail by this Court in B.A. No.6414 of 2016 vide order dated 08.11.2016. Even other co-accused, namely, Ankit Yadav and Lokendra Yadav @ Lokendra Kumar Yadav @ Lokender Yadav have also been granted bail by this Court vide order dated 16.11.2016 and 22.11.2016 in B.A. Nos. 6199 of 2016 and 8893 of 2016, respectively.

4. Learned APP for the State has opposed the prayer

for bail. However, he could not dispute the fact that the similarly situated co-accused persons have already been granted bail.

5. In view of the aforesaid facts and circumstances of the case, the petitioner is directed to be released on bail. At present, the petitioner shall be released on furnishing personal bail bond of Rs.5,000/- (Five thousand only), thereafter, when the lockdown period is over the petitioner shall furnish bail bond of Rs. 10,000/- (ten thousand only) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-V, Palamau at Daltonganj, in connection with S.T. No.09/2016, arising out of Panki P.S. Case No. 56 of 2014, corresponding to G.R. No.1374 of 2014, within a period of one month from the date of lifting of lockdown.

6. Further, the petitioner shall appear on each and every date as fixed by the learned trial Court otherwise his bail bonds shall be cancelled.

7. With the aforesaid directions, this bail application is allowed and disposed of.

**(Deepak Roshan, J.)**

Pramanik/